

C APPEAL NO.220/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : VASTUKALA INFRATECH PVT. LTD. V/S ROC
SECTION : 252(3) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,
MEMBER (J)

COUNSEL FOR APPELLANT : SH. MUDIT AGNIHOTRI ALONGWITH
SH. NAMIT SRIVASTAVA, ADVS.

COUNSEL FOR ROC : SH. PRADEEP SINGH SISODIA, CGSC.

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The matter was taken up today through Video Conferencing at 12:20 PM.

Heard Sh. Mudit Agnihotri alongwith Sh. Namit Srivastava, Advocates for the Appellant, Sh. Pradeep Singh Sisodia, CGSC for the ROC, through video conferencing.

The present appeal has been filed under Section 252(3) of Companies Act, 2013 by the Appellant for restoration of the Company.

Learned counsel for the Appellant states that the present case is only against the ROC therefore, Income Tax Department need not be served.

Learned CGSC for ROC states that the copy of the appeal has not been served upon him by the Ld. Counsel for the Appellant.

Learned Counsel for the Appellant is directed to provide the same to the ROC within 48 hours.

Ld. CGSC for ROC further prays for and is granted four weeks time for filing reply, thereafter, a week time is granted to the appellant for filing rejoinder, if any.

Accordingly, put up on 17th December, 2020 for arguments before the Regular Court/ Video Conferencing.

Dated : 10.11.2020


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)